

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

Customs Appeal No. 12633 of 2014

[Arising out of Order-in-Original No. OIO-44-2014-CAC-CC-ADJ-SJ dated 17.04.2014 passed by Commissioner of Customs, Mumbai-I]

Kajal Exports

Sambhav House, Opp. Chief Justice Bungalow,
Bodakdev, AHMEDABAD
GUJARAT-380015.

.... Appellant

VERSUS

Commissioner of Customs, Mumbai

115, CENTRAL EXcise BLDG.
MAHARSHI KARVE ROAD...CHURCHGATE,
MUMBAI, MAHARASHTRA-400020

.... Respondent

APPEARANCE :

Shri Prakash Shah, Shri J.C. Patel, Shri S.P. Mathew, Shri Hardik Modh, Shri Uday Joshi. Shri S. Bissa, and Shri Aditya Tripathi Advocates for the Appellants.

Shri Deepak Kumar, Special Counsel for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING : 01.05.2019

DATE OF DECISION: 30.08.2019

Appeal disposed of. For order, see order of date in Customs Appeal
No. 12620 of 2014.

(Pronounced in the open court 30.08.2019)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**